



2025:DHC:7698



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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

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*Date of Decision: 03.09.2025*+ **CRL.M.C. 5377/2025**

PIYUSH ROHIT WASON &amp; ORS. ....Petitioners

Through: Mr. Nalin Tripathi and Mr. Shivansh  
Pandey, Advocates

versus

STATE OF NCT OF DELHI &amp; ANR. ....Respondents

Through: Ms. Manjeet Arya, APP for the State  
with IO/Insp. Adith Lily and SI Vijay  
Pal, PS CWC, Nanakpura  
R-2 (*through videoconferencing*)**CORAM: JUSTICE GIRISH KATHPALIA****J U D G M E N T (ORAL)**

1. Petitioners seek quashing of case FIR No. 07/2021 of PS CWC, Nanakpura for offence under Section 498A/406/34 IPC on the ground that the complainant *de facto* (*respondent no.2*) has settled the disputes with the petitioners.

2. Detailed statements of parties have already been recorded by the concerned Joint Registrar.

3. Respondent no. 2 is present through videoconferencing and is identified by IO/Insp. Adith Lily.

4. I have spoken with respondent no. 2 and she states that she has



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compromised all disputes with the petitioners amicably. It is further informed by her that marriage between her and petitioner no. 1 already stands dissolved by way of a decree of divorce. It is submitted by her that they had a child, who has unfortunately passed away and now she wants to settle down in peace so she has opted to close all litigations. Respondent no. 2 submits that she has received full and final settlement amount in lieu of her *stridhan* and alimony. Respondent no. 2 submits that she does not wish to pursue prosecution of petitioners.

5. In view of the aforesaid, I am satisfied that it would be in the interest of justice not to push the parties through trial. Therefore, the petition is allowed and FIR No. 07/2021 of PS CWC, Nanakpura for offence under Section 498A/406/34 IPC as well as proceedings arising out of the same are quashed.

**GIRISH KATHPALIA  
(JUDGE)**

**SEPTEMBER 03, 2025**  
**‘rs’**